

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 493**

TO BE ANSWERED ON THE 06TH FEBRUARY, 2018 / MAGHA 17, 1939 (SAKA)

ANDHRA PRADESH BHAWAN ASSETS

493. SHRI Y.S. AVINASH REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government has constituted a committee to look into the issue of division of Andhra Pradesh Bhawan Assets in the National Capital New Delhi;

(b) if so, the details thereof;

(c) whether the committee has submitted its report to the Government, if so, the details thereof and if not, the reasons therefor; and

(d) the steps being taken by the Government to settle the matter at the earliest?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): No, Madam.

(b) & (c): In view of (a) above, question does not arise.

(d): On this issue, a meeting was taken on 12/01/2017 by the Union Home Secretary with the Chief Secretaries of both the States and both the States were informed that there exists a clear provision in Section 48(1) of the Andhra Pradesh Reorganisation Act 2014; that in case of properties situated outside the existing State of Andhra Pradesh, such properties shall be apportioned between the successor States on the basis of population ratio, which would be applicable for the apportionment of Andhra Bhawan.